

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:741  
ANSWERED ON:28.11.2005  
REGULARISATION OF FOREST LAND  
Ahir Shri Hansraj Gangaram

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

- (a) whether the Government has issued directions to the State Governments for regularization of forest land being used for cultivation prior to the year 1980 ;
- (b) if so, the details thereof ;
- (c) whether the Union Government has received proposals for converting forest villages of Maharashtra into revenue villages; and
- (d) if so, the steps taken by the Government in this regard ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA)

(a)&(b) The Central Government has issued detailed guidelines under Forest (Conservation) Act, on 18th September 1990 for regularization of pre-1980 eligible encroachments, conversion of forest villages into revenue villages, and settlement of disputed claims of tribals like pattas, leases and grants etc.

(c) & (d) Yes Sir. Proposal for conversion of 73 forest villages into revenue villages has been received from the State of Maharashtra and permission for conversion has been given for these villages.